IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 610/93.

Wednesday, this the 23rd day of June, 1999.

Coram: Hon'ble Shri Justice K.M.Agarwal, Chairman, Hon'ble Shri R.K.Ahooja, Member(A).

Dr.Kartikeyan Sundaram, C/o. G.S.Walia, Advocate, High Court, 16, Maharashtra Bhavan, Bora Masjid Street, Fort, Bombay - 400 001.

... Applicant.

(By Advocate Shri G.S. Walia)

۷s.

- 1. Director and Investigatorin-charge of Project "Study on Immuno-prophylaxis and Immuno-therapy with ICRC Vaccine", Cancer Research Institute, (Tata Memorial Centre), Parel, Bombay - 400 012.
- Director,
 Tata Memorial Centre,
 Parel, Bombay 400 012.
- 3. Chairman,
 Bhaba Atomic Research Centre,
 Anushakti Nagar,
 Bombay 400 088.
- 4. Union of India, through Secretary,
 Ministry of Atomic Energy,
 New Delhi 110 001.

5. Indian Council for Medical Research, through Director General ICMR, Ansari Nagar, New Delhi - 110 027.

...Respondents.

(By Advocate Shri Ramaswamy for R-1 and R-2.)

: ORDER : (ORAL)

(Per Shri Justice K.M.Agarwal, Chairman)

It is not disputed that Indian Council for Medical Research (for short, I.C.M.R.) was not within our jurisdiction on the date this OA was filed. The learned counsel for the applicant wanted to join I.C.M.R. as respondent in this O.A. In the light of the reply filed on behalf of the present respondents that the reliefs claimed by the applicant could be granted only by the I.C.M.R